

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 47/AT/2020

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system being established by Jam Khambaliya Transco Limited.

Petitioner : Jam Khambaliya Transco Limited (JKTL)

Respondents : Powerica Limited and Ors.

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Bhavesh Kundazia, JKTL
Shri Afaq Pothiawala, JKTL

Record of Proceedings

The Representative of the Petitioner submitted that Adani Transmission Limited has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, REC Transmission Projects Company Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for “Jam Khambaliya Polling station and inter-connection of Jam Khambaliya pooling station for providing connectivity to RE projects (1500 MW) in Dwarka (Gujarat) and installation of 400/220 kV ICT along with associated bays at M/s CGPL Switchyard” on Build, Own, Operate and Maintain basis. Pursuant to bidding, Letter of Intent was issued to Adani Transmission Limited on 28.10.2019 and it acquired Jam Khambaliya Transco Limited on 13.11.2019 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. The Representative of the Petitioner requested to adopt the transmission charges

2. None was present on behalf of the Respondents despite notice.
3. After hearing the representative for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

